

ITEM NO.1 Court 6 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1642/2018

SAJJAN KUMAR

Appellant(s)

VERSUS

STATE THROUGH CENTRAL BUREAU OF INVESTIGATION,

Respondent(s)

(IA No. 100697/2021 - INTERIM BAIL)

Date : 03-09-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s)

Mr. Ranjit Kumar, Sr. Adv.
Mr. Ajay Marwah, AOR
Mr. C.M. Sangwan, Adv.
Mr. Aman Khan, Adv.
Mr. Tanmay Mehta, Adv.
Mr. Divayans Rathi, Ad.
Ms. Deepika Kalia, Adv.
Mr. Salman Hashmi, Adv.
Mr. Anil Sharma, Adv.
Mr. S.A. Hashmi, Adv.
Mr. Apoorav Sharma, Adv.
Mr. Anuj Sharma, Adv.
Mr. Ayush Guypta, Adv.
Mr. Swaroop Mishra, Adv.

For Respondent(s)

Mr. Tushar Mehta, Ld. S.G.
Mr. Vikramjeet Banerjee, Adv.
Ms. Shradha Deshmukh, Adv.
Ms. Suhasini Sen, Adv.
Mr. Arvind Kumar Sharma, AOR

Mr. Dushyant Dave, Sr. Adv.
Mr. H.S. Phoolka, Sr. Adv.
Mr. Jagjit Singh Chhabra, AOR
Mr. Saksham Maheshwari, Adv.

Dr. Nishesh Sharma, AOR

Mr. Harvinder Chowdhury, AOR

Mr. Abinash Kumar Mishra, AOR
Mr. Gurbaksh Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 100697/2021 - INTERIM BAIL

We have heard learned senior counsel for the appellant and perused the record. The medical report shows that the appellant is being fully attended to and even a medical Board was constituted. His condition is stated to be stable and improving but he needs few more days of hospital treatment.

We are not inclined to issue a direction that he must be taken to Medanta-The Medicity alone to be treated by Dr. Randhir Sud but if the medical authorities attending to the appellant consider the necessity of any consultation with Dr. Randhir Sud or for any examination at Medanta-The Medicity, it is open for them to do the needful for the benefit of the patient.

On examination of the matter, we are not inclined to grant either medical bail, as prayed for by learned senior counsel for the petitioner.

The application stands dismissed.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)